

sions of rule 128 of the Rules of Procedure and conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House."

of the Estimates Committee on the Ministry of Urban Development-Housing for Landless Rural Labour and Minutes of the sitting of the Committee relating thereto.

SUPREME COURT (NUMBER OF JUDGES) AMENDMENT BILL, 1986

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

[English]

[English]

SECRETARY-GENERAL : Sir, I lay on the Table the Supreme Court (Number of Judges) Amendment Bill, 1986 which has been returned by Rajya Sabha with amendments.

Fourth Report

SHRI MADAN PANDEY (Gorakhpur): I beg to present the Fourth Report (Hindi and English versions) of the Committee on Absence of Members from the Sitting of the House.

12.07 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

12.09 hrs.

RE : RAILWAYS BILL, 1986

[English]

[English]

Eighteenth Report

SHRI M. THAMBI DURAI (Dharmapuri) : I beg to present the Eighteenth Report (Hindi and English versions) of the Committee on Private Members Bills and Resolutions.

THE MINISTER OF TRANSPORT (SHRI BANSI LAL) : On behalf of Shri Madhavrao Scindia, I beg to move for leave to introduce a Bill to consolidate and amend the law relating to Railways.

SHRI DINESH GOSWAMI (Guwahati): A number of us have not received a copy of this Bill, but the Secretariat says that the Bill had been sent.

12.7½

SHRI SOMNATH CHATTERJEE (Bolpur) : We have not received it.

ESTIMATES COMMITTEE

SHRI BASUDEB ACHARIA (Bankura): Just now I have received it.

[English]

MR. SPEAKER : It was circulated on the 19th.

Thirty-Second Report and Minutes

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar) : I beg to present the Thirty-Second Report (Hindi and English versions)

SHRI BASUDEB ACHARIA : I checked up all the papers. I did not receive it earlier.

SHRI SOMNATH CHATTERJEE : So many members have not received it.

MR. SPEAKER : I have ascertained. It has been circulated.

SHRI SOMNATH CHATTERJEE : There can be one or two omissions mistake, but so many members have not received it.

SHRI BASUDEB ACHARIA : We received only the corrigendum and not the copy of the Bill.

MR. SPEAKER : How could it be..... corrigendum being received without the Bill ?

SHRI SAIFUDDIN CHOWDHARY (Katwa) : Actually it is a fact that none of us has received it.

MR. SPEAKER : How can there be a corrigendum without a Bill having been issued ?

(Interruptions)

MR. SPEAKER : We have got a record that it was circulated on the 19th.

(Interruptions)

[Translation]

MR. SPEAKER : Our Secretariat has circulated it.

[English]

SHRI SAIFUDDIN CHOWDHARY : None of us got it.

MR. SPEAKER : We can look into it.

(Interruptions)

[Translation]

MR. SPEAKER : Why should we make a wrong statement ? When we get anything, we pass the same on to you and when we do not receive anything, we will say that we have not received it. It is a simple thing.

SHRI BASUDEB ACHARIA : Nobody has got it.

MR. SPEAKER : Nobody has got it ! Other Members are also sitting here.

[English]

SHRI SAIFUDDIN CHOWDHARY : You ask everybody.

MR. SPEAKER : We do not know what is the truth. We can give it to you. The Bill has been circulated.

SHRI SOMNATH CHATTERJEE : Prof. Ranga, did you receive it ?

PROF. N. G. RANGA (Guntur) : We do not know what is happening here.

SHRI BASUDEB ACHARIA : He has not received it.

MR. SPEAKER : We have checked up and it has been circulated.

PROF. MADHU DANDAVATE : He did not open the packet !

(Interruptions)

[Translation]

MR. SPEAKER : You have not received it. Others have received it.

SHRI BASUDEB ACHARIA : Nobody has received it.

MR. SPEAKER : They have circulated it. May be, it has not reached you. *(Interruptions)*

MR. SPEAKER : Let me find out if it has reached no one.

SHRI G.M. BANATWALLA (Ponnani) : It should be introduced after we have received the copy.

MR. SPEAKER : If you want, it can be despatched to you again. No problem.

[English]

SYED SHAHABUDDIN (Kishanganj) : This is a wrong procedure.

MR. SPEAKER : This is a wrong procedure. It is a failure of the channel of communication.

SHRI INDRAJIT GUPTA (Basirhat) : Let the Bill be circulated today and be introduced tomorrow. Heavens will not fall. We will see the Bill.

[*Translation*]

MR. SPEAKER : Guptaji, it makes no difference. It is not going to be passed today. Why are you splitting hair ?

[*English*]

SHRI SOMNATH CHATTERJEE : We will not have an opportunity to oppose the Bill unless we know what is there. Under the rules, I have got certain rights. Why should I lose those rights ?

(*Interruptions*)

[*Translation*]

SHRI BANSI LAL : This Bill has already been circulated. What is he saying ?

(*Interruptions*)

[*English*]

SHRI SAIFUDDIN CHOWDHARY : What is he saying ? (*Interruptions*)

SHRI SOMNATH CHATTERJEE : Are all of us misleading you ?

(*Interruption*.)

SHRI SAIFUDDIN CHOWDHARY : Are we speaking untruth ?

(*Interruptions*)

[*Translation*]

SHRI INDRAJIT GUPTA : Are we misleading you deliberately ?

MR. SPEAKER : Nobody is telling a lie. It has been despatched from here, but has not reached you.

SHRI INDRAJIT GUPTA : So many Members cannot be wrong.

MR. SPEAKER : I can get or records checked up. I can do nothing more. My office says that it has been despatched. This is in our record.

[*English*]

It is just a minor thing.

[*Translation*]

SHRI BASUDEB ACHARIA : Heavens will not fall if it is introduced tomorrow.

MR. SPEAKER : What if it is introduced today ? After all it is not going to be passed today itself.

SHRI BASUDEB ACHARIA : How shall we oppose it if we want to in case we do not have a copy ?

MR. SPEAKER : All right, we shall take it up tomorrow. But let me find out how it has happened.

[*English*]

I must find out.

(*Interruptions*)

SHRI SOMNATH CHATTERJEE : I am not blaming anybody ; but I want to ask.....(*Interruptions*)

MR. SPEAKER : I want to find out.

[*Translation*]

Why did it not reach you when it has been despatched from here. After all, where has it gone ?

[*English*]

SHRI SAIFUDDIN CHOWDHARY : Even today, what happened was this ; he

[Shri Saifuddin Chowdbary]

rang up the Secretariat for the Bill. They sent the Bill. What Bill? Appropriation Bill. They sent the Appropriation Bill. (Interruption.)

MR. SPEAKER : Now Matters under Rule 377. Kumari Pushpa Devi is not here. Shri Ram Pyara Panika is absent ; so also Mr. Wadiyar. Now, Shri Mohan [Shri] Jhikram.

12.16 hrs.

MATTERS UNDER RULE 377

[Translation]

- (i) Demand for Pensionary and other Benefits to the Employees of "Banvasi Seva Mandal" in Madhya Pradesh.

SHRI M. L. JHIKRAM (Mandla) : Sir, Banvasi Sewa Mandal is a Social organisation in Madhya Pradesh which has been serving tribal girijans of backward and inaccessible ravines and terrains of Madhya Pradesh for the last 40 years and running schools for dissemination of education among them. The teachers and the workers of this organisation have been serving the people with a sense of dedication even by sacrificing their and their families comforts and upholding the ideal and aims of the founder of this organisation late Thakkar Bava. But I regret to inform the House that the future of such dedicated teachers and workers becomes dark when they retire because they are not entitled to gratuity, pension etc. whereas the teachers and workers of other Semi-Government private and Government-aided institutions are entitled to such facilities as are available to the Government servants. Sir, the Government are providing 100 per cent aid to this organisation. It is, therefore, requested that the teaching staff and other employees of this organisation should be provided such facilities of pension and gratuity as are available to the Government employees so as to enable them to lead a normal life after retirement.

- (ii) Need to provide S.T.D. facility in Gondia, Bhandara and Tumsar Telephone Exchanges.

SHRI KESHAORAO PARDHI (Bhandara) : The capacity of Bhandara and Tumsar Telephone Exchanges in district Bhandara of Maharashtra is inadequate. In Bhandara and Tumsar districts about 200 and 75 persons respectively have been on the waiting list for the last five years. Bhandara is a backward district. Some industries are now being set up there. Work on a Rs. 200 crore Sunflag Steel Factory in Bhandara is in progress. But telephone and telex facilities are not available. Similarly, work on a cooperative sugar factory has started there. But telephone facility is not available there also. The industrialists hesitate to set up industries in this backward district for want of this facility. There has been a demand for S.T.D. facility in Gondia, Bhandara and Tumsar districts for the last many years. Several persons have submitted applications for telex facility. I have also been making all out efforts in this direction for the last six years but the concerned department is not paying any heed. I was given an assurance in the last Lok Sabha in regard to the provision of these facilities.

I would request the Government that Gondia, Bhandara and Tumsar exchanges should be linked with STD at the earliest. The capacity of Bhandara, Tumsar telephone exchanges should be augmented without delay. Telecommunication facilities including telex facility should be provided to the new industries which are going to come up in the district and necessary instructions to this effect be issued forthwith.

[English]

- (iii) Need to fill up the existing vacancies of judges in the High Court of Andhra Pradesh.

SHRI C. JANGA REDDY (Hanamkonda) : For a long period of more than 28 months, the eight vacancies in A.P. High Court have not been filled up by the Government of India. Due to this, the Andhra Pradesh people are facing hardships